IN THE CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

ORIGINAL APPLICATION NO: 1011/97

Date of Decision: 31.3.58

Smt.P.P.Pawar

.. Applicant

Shri R.R.Dalvi.

.. Advocate for Applicant

-versus-

Union of India & Ors.

.. Respondent(s)

Shri V.S.Masurkar & Shri R.R.Shetty Advocate for Respondent(s)

CORAM:

The Hon'ble Shri Justice R.G. Vaidyanatha, Vice-Chairman, The Hon'ble Shri P.P. Srivastava, Member(A).

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?

(R.G.VAIDYANATHA)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.1011/97.

Tuesday, this the 31st day of March, 1998.

Coram: Hon'ble Shri Justice R.G. Vaidyanatha, Vice-Chairman, Hon'ble Shri P.P. Srivastava, Member(A).

Smt.P.P.Pawar, W/o. Late P.Y.Pawar Ex-Statistical Assistant, O/o.Jt. Director of Census Operations, Mumbai - 400 001.

... Applicant.

(By Advocate Shri R.R.Dalvi)

V/s.

- 1. Estate Manager,
 Govt. of India Estates,
 Old CGO Bldg.,
 2nd Floor, Annexe,
 M.K.Road, Churchgate,
 Mumbai 400 020.
- 2. Director of Estates, Ministry of Urban Development, Government of India, New Delhi - 110 001.
- 3. Joint Director of Census Operations, Maharashtra, Exchange Building, Sir Shivsagar Ramgulam Marg, Ballard Estate, Mumbai - 400 OOl.
- 4. Registrar General, India, Kotah House Annexe 2/A, Mansingh Road, New Delhi - 110 Oll.
- Secretary to the Government of India, Ministry of Home Affairs, Mantralaya, New Delhi - 110 001.
- 6. Secretary to the Government of India, Ministry of Urban Development, Mantralaya, New Delhi 110 COl.

... Respondents.

(By Advocate Shri V.S.Masurkar) and Shri R.R.Shetty).

ORDER

Per Shri Justice R.G. Vaidyanatha, Vice-Chairman

In this O.A. the applicant has prayed for compassionate appointment and also for retention of quarters till 28.2.1998

...2. 0 ~ Now it is brought to our notice that the applicant has been given appointment on compassionate grounds. Therefore, the main relief asked for in the application no longer survives since the prayer has been conceded by the department. Even the other prayer regarding retention of quarters till 28.2.1998 also does not survive since the period has already expired.

The learned counsel for the applicant submitted that the applicant is now entitled for out of turn allotment of quarters since now she has been given a job. On this point we do not want to express any opinion. If the applicant is entitled to the same quarters or some other quarters for allotment on out of turn basis, it is open to the applicant to make an application to the department for allotment of quarters on whatever grounds that is permissible under law. The department to pass appropriate orders on such a request made by the applicant within four weeks from the date of receipt of application according to rules. In case the applicant is not satisfied with the order of the respondents or she is aggrieved by the order she may challenge the same according to law. also open to the respondents to consider the case of the applicant for out of turn allotment of quarters on compassionate grounds in view of the death of her husband and particularly because she is a Scheduled Caste candidate.

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3. In the result, the O.A. is disposed of subject to the above observations. We hereby permit the applicant to retain the quarters for a period of one month from to day and in the meanwhile she can apply to the department

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...3.

for allotment of quarters as mentioned above. The question whether the applicant is liable to pay normal rent or penal rent is left open to be decided as per rules. No costs.

(P.P.SRIVASTAVA) MEMBER(A). (R.G. VAIDYANATHA) VICE-CHAIRMAN

В.